

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4127
ANSWERED ON:19.02.2014
GRAM NYAYALAYAS IN UTS
Sayeed Muhammed Hamdulla A. B.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any Gram Nyayalayas have been set up in any of the Union Territories including Lakshadweep and if not, the reasons therefor;
- (b) whether any demands have been made by the Union Territories for greater financial assistance to implement these courts;
- (c) if so, the steps being taken by the Government to meet these demands and if not, the reasons therefor;
- (d) whether any States / UTs have conveyed their disinclination to set up such Gram Nyayalayas; and
- (e) if so, the details thereof?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY
(SHRI KAPIL SIBAL)

(a) to (c): As per the information available, 172 Gram Nyayalayas have been notified so far by nine State Governments. However, no Gram Nyayalayas has been notified by any Union Territory including Lakshadweep. Some of the reasons for this include urbanization, availability of regular courts and low pendency.

Though some of the States, like, Uttar Pradesh, Rajasthan and West Bengal have asked for greater financial assistance for setting up Gram Nyayalayas, no Union Territory has asked for greater financial assistance for the purpose. The Central Government has decided, in principle, to merge the Gram Nyayalayas Scheme with Centrally Sponsored Scheme for Development of Infrastructure Facilities for the Judiciary. This may result in enhanced financial assistance for setting up of Gram Nyayalayas.

(d) & (e): The details of States / Union Territories, which have conveyed their disinclination to set up Gram Nyayalayas, are Himachal Pradesh, Uttarakhand, Bihar, Chhattisgarh & Tamil Nadu and Union Territories of Delhi & Chandigarh.